

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-663/ND/2023

IN THE MATTER OF:

M/s. Viision Communication

...PETITIONER

Vs.

M/s Delhi Mobile Mate Pvt. ltd

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 05.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel for the Operational Creditor and Ld. Counsel for the Corporate Debtor are present. Ld. Counsels for both the sides have submitted that they have filed their written submissions, however, written submissions of none of the parties are available on the e-portal. The matter was heard long back and written submissions are still not on record. Last opportunity is given to both the parties to bring on record their written submissions. List the matter on **12.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)